

Statement of Research Projects sanctioned under the Scheme of Action Research and Studies on Judicial Reforms (As on 31.05.2016)

Sr. No.	Name of the Institute	Title of Research Project / Project Proposal
1	West Bengal National University of Juridical Sciences, Kolkatta (W.B.N.U.J.S., Kolkatta)	Alternative Dispute Resolution (ADR) Mechanism and Legal Aid in the Settlement of Disputes: A Case Study of State of West Bengal'
2	NALSAR Hyderabad	A Study on Court management Techniques for improving the Efficiency of Subordinate Courts
3	Judicial Academy Jharkhand	Study on major bottlenecks in procedural laws affecting expeditious conclusions of criminal trials and measures needed to remove such bottlenecks.
4	Indian Institute of Management, Kashipur	Performance indicators for subordinate courts and suggestive policy / procedural changes for reducing civil case pendency.
5	Indian Institute of Technology (IIT), Kharagpur	Designing the continuing Legal Education System in India for Advocates
6	Indian Institute of Management Calcutta	Study of Court process and re-engineering opportunities for improving court efficiencies for Justice delivery in India
7	National Law University Odisha, Cuttack	A Comparative Analysis of Performance Appraisal mechanisms and Schemes of Promotion in relation to the Judges of Subordinate Judiciary in different States in India
8	Daksh, Bangalore	Comparative Analysis of Causes for Pendency in Six High Courts and Six District Courts in India
9	Administrative College of India, Hyderabad	Analysis of Causes for Pendency in High Courts and Subordinate Courts.
10	Maharashtra Judicial Academy	The Anatomy of Judicial Pendency
11	National Law School of India University, Bengaluru	Shifting Paradigms: Making Clinical Legal Education Relevant.
12	National Law School of India University, Bengaluru	Study the impact of Karnataka Sakala Services Act, 2011 in reducing Government Litigation in the State of Karnataka.
13	Vidhi Centre For Legal policy, New Delhi	Development and enforcement of performance standards to enhance accountability of the Higher Judiciary in India.
14	Vidhi Centre For Legal policy, New Delhi	Strengthening Mediation as a Viable Dispute Resolution Mechanism for India.
15	NALSAR University of Law, Hyderabad	A Study to create evidence-based proposals for reform of Legal Education in India-suggestions for reforms at National Law Universities set up through State Legislations
16	NALSAR University of Law, Hyderabad	A Study to create evidence-based proposals for reform of Legal Education in India-suggestions for reforms in law programmes offered at Central Universities / State Universities / Colleges affiliated to State Universities / Private Universities / Deemed Universities
17	Odisha Judicial Academy in association with National Law University Odisha, Cuttack	An Analysis of the functioning of Lok Adalats in the Eastern Region of India
18	Sikkim Judicial Academy	A Study of Courts in the State of Sikkim on major bottlenecks in Service of Summons under Order V of the Code of Civil Procedure 1908, through a process server and measures needed to remove such bottlenecks <i>vis-a vis</i> liberal use of alternative modes of service
